

# ACT No. XXXV OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 9th  
September, 1926.)

## An Act further to amend the Cantonments Act, 1924, for certain purposes.

224. **W**HEREAS it is expedient further to amend the Canton-  
ments Act, 1924, for the purposes hereinafter appear-  
ing; It is hereby enacted as follows:—

1. This Act may be called the Cantonments (Amendment) Short title.  
Act, 1926.

2. In clause (i) of section 2, the proviso to clause (e) of Amendment of  
certain sections  
of Act II of  
1924.  
sub-section (1) of section 14, sub-section (4) of section 22, sub-  
section (3) of section 36, section 83, sub-section (1) of section  
101, sub-section (2) of section 134, sub-section (1) of section  
151 and the proviso thereto, sub-section (1) of section 192,  
224. clauses (b) and (c) of section 200 of the Cantonments Act, 1924  
(hereinafter referred to as the said Act), and in each entry,  
except the last, in Schedule V to the said Act, for the words  
“ Officer Commanding the District,” the words “ Officer Com-  
manding-in-Chief, the Command ” shall be substituted.

3. In sub-section (2) of section 41 of the said Act, after Amendment of  
section 41, Act  
II of 1924.  
the words “ information to ”, the words “ the Officer Com-  
manding-in-Chief, the Command ” shall be inserted.

4. In sections 47 and 48 of the said Act, for the words Amendment of  
sections 47 and  
48, Act II of  
1924.  
“ Officer Commanding the District ” the words “ Governor  
General in Council or the Officer Commanding-in-Chief, the  
Command ” shall be substituted.

5. In section 49 of the said Act,—

(i) for the words “ Officer Commanding the District ” Amendment of  
section 49, Act  
II of 1924.  
where they occur for the first time, the words  
“ Governor

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“ Governor General in Council or the Officer Commanding-in-Chief, the Command ” shall be substituted;

- (ii) for the words “ with the concurrence of the Officer Commanding-in-Chief, the Command, and of ”, the words “ after consultation with ” shall be substituted; and
- (iii) for the words “ Officer Commanding the District,” where they occur in the proviso, the words “ Governor General in Council or the Officer Commanding-in-Chief, the Command, as the case may be ” shall be substituted.

Amendment of section 50, Act II of 1924.

6. In section 50 of the said Act, for the words “ Officer Commanding the District ”, the words “ Governor General in Council or the Officer Commanding-in-Chief, the Command, as the case may be,” shall be substituted.

Insertion of new section 99A in Act II of 1924.

7. After section 99 of the said Act the following section shall be inserted, namely:—

General power of exemption.

“ 99A. The Local Government may, by notification in the local official Gazette, exempt, either wholly or in part from the payment of any tax imposed under this Act, any person or class of persons or any property or goods or class of, property or goods belonging to the Secretary of State for India in Council.”

Insertion of new section 117A in Act II of 1924.

8. After section 117 of the said Act the following section shall be inserted, namely:—

Power of expenditure for educational purposes outside the cantonment.

“ 117A. A Cantonment Authority may make provision for educational objects outside the cantonment if it is satisfied that the interests of the residents of the cantonment will be served thereby.”

Amendment of section 277, Act II of 1924.

9. In section 277 of the said Act,—

- (i) sub-section (1) shall be omitted and sub-sections (2) and (3) shall be re-numbered sub-sections (1) and (2);
- (ii) in sub-section (2) as re-numbered, for the words “ Officer Commanding the District ”, the words “ Officer Commanding-in-Chief, the Command ” shall be substituted.

10. In

10. In sub-section (2) of section 280 of the said Act, after clause (h) the following clause shall be inserted, namely:—

Amendment of section 280, Act II of 1924.

“(hh) the circumstances in which and the conditions subject to which remissions and refunds of taxes may be made in respect of buildings in hill cantonments”.

11. For sub-section (2) of section 287 of the said Act the following sub-section shall be substituted, namely:—

Amendment of section 287, Act II of 1924.

“(2) The Registrar or Sub-Registrar of the district or sub-district formed for the purposes of the Indian Registration Act, 1908, in which any cantonment is situated, shall, when any application for the registration of a document relating to immovable property within the cantonment is made, cause a copy thereof to be forwarded forthwith to the Cantonment Authority or such other authority as the Governor General in Council may prescribe in this behalf.”